

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 7/RP/2020  
in Petition No. 222/MP/2017**

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of the order dated 23.7.2019 in Petition No. 222/MP/2017.

Petitioner : KSK Mahanadi Power Company Limited

Respondents : Tamil Nadu Generation and Distribution Corporation Limited

Date of hearing : **18.6.2021**

Coram : Shri P.K.Pujari, Chairperson  
Shri I.S.Jha, Member

Parties present : Shri Anand K. Ganesan, Advocate, KSKMPCL  
Ms. Swapna Seshadri, Advocate, KSKMPCL  
Shri Ashwin Ramanathan, Advocate, KSKMPCL  
Shri B.Vinodh Kanna, Advocate, TANGEDCO  
Ms. M. Hemalatha, TANGEDCO  
Ms. Poonkodi, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. At the outset, the learned counsel for the Respondent, TANGEDCO submitted that against the Commission's order dated 23.7.2019 in Petition No. 222/MP/2017, the respondent has filed Appeal No. 145/2021 before the Appellate Tribunal for Electricity (in short 'APTEL') and, therefore, the hearing of the review petition may be adjourned till the disposal of the said appeal. In response, the learned counsel for the Petitioner clarified that the issues raised by the Respondent, TANGEDCO in the said appeal is different from the issues raised by the Petitioner in this review petition.

3. On a specific query by the Commission as to whether the operation of the Commission's order has been stayed by APTEL, the learned counsel for the Respondent TANGEDCO replied in the negative. Accordingly, the Commission proceeded to hear the review petition on merits.

4. During the hearing, the learned counsel for the Petitioner made detailed submissions on merits, on the issues raised in the review petition and also referred to certain orders in support of the same. The learned counsel for the Respondent TANGEDCO prayed for grant of time to file its reply in the matter. The Commission



directed the learned counsel for the Petitioner to upload the orders in e-filing portal, if not already done.

5. The Commission accepted the request of the learned counsel for the Respondent TANGEDCO to file its reply, on or before 12.7.2021, with advance copy to the Petitioner, who may file its rejoinder, if any, by 19.7.2021.

6. Subject to the above, order in the review petition was reserved.

By order of the Commission

Sd/-  
(B.Sreekumar)  
Joint Chief (Law)

